



2026:AHC:56457

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 9412 of 2026**

Ratipal Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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|-------------------------------|---|---------------------------|
| Counsel for Applicant(s)      | : | Ankush Sharma             |
| Counsel for Opposite Party(s) | : | G.A., Pankaj Kumar Tiwari |

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**Court No. - 70**

**HON'BLE SANTOSH RAI, J.**

1. Supplementary affidavit filed, today in Court, on behalf of the applicant is taken on record.
2. Heard Sri A.K. Srivastava, learned Senior counsel assisted by Sri Ankush Sharma, learned counsel for the applicant, learned counsel for the informant and Sri Arun Kumar Tripathi, learned AGA for the State-respondents and perused the record.
3. This bail application has been moved on behalf of accused-applicant Ratipal Singh seeking enlargement on bail in Case Crime No.954 of 2025, under Sections 109(1), 191(2) B.N.S., Police Station Khurja Nagar, District Bulandshahr.
4. Tersely, as per the allegation contained in the FIR four accused persons alongwith one unknown including the applicant have caused injury to the injured Kamal with hard and blunt object.
5. Learned counsel for the applicant submits that the accused-applicant has not committed any offence as alleged in the FIR and has been falsely implicated in this case. Applicant is languishing in jail since 15.2.2026. It is submitted that though applicant is named in the FIR but no specific and distinct role of applicant regarding causing injury to the injured Kamal has been assigned either in the FIR or in the statement of injured and general and common role of all the accused persons has been assigned. It is further submitted that the weapons used to cause injury to the injured Kamal in the FIR are country made pistol, iron rod, knife, whereas the injured Kamal in

his statement recorded under Section 180 B.N.S.S. has stated that all the accused persons has assaulted him with hard and blunt object (lathi-danda), iron rod (sariya). It is argued that as per the medical report available on record the injured has sustained seven injuries including punctured wounds caused on non-vital part of the injured but no fracture etc was noted in the medical report/X-ray report. It is further argued that applicant has no criminal antecedents to his credit. Submission is that the conclusion of trial will take sufficiently long and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

6. Per contra, learned AGA as well as learned counsel for the informant has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre-trial stage, therefore, he does not deserve any indulgence. It is submitted that, in case the applicant is released on bail, he may again indulge in similar activities and misuse the liberty of bail. It is further submitted that as per the instructions received, charge-sheet has already been submitted in this case on 23.2.2026.

7. Having considered the submissions of the parties noted above as also the fact that though applicant is named in the FIR but no specific and distinct role of applicant regarding causing injury to the injured Kamal has been assigned either in the FIR or in the statement of injured and general and common role of all the accused persons has been assigned, the weapons used to cause injury to the injured Kamal in the FIR are country made pistol, iron rod, knife, whereas the injured Kamal in his statement recorded under Section 180 B.N.S.S. has stated that all the accused persons has assaulted him with hard and blunt object (lathi-danda), iron rod (sariya), as per the medical report available on record the injured has sustained seven injuries including punctured wounds caused on non-vital part of the injured but no fracture etc was noted in the medical report/X-ray report, charge-sheet has already been submitted, therefore, there is no reasonable possibility of intimidating or pressurizing the prosecution witnesses, he has no criminal antecedents to his credit, keeping in view the uncertainty regarding conclusion of trial; larger mandate of the Article 21 of the Constitution of India, considering paragraph no.53 of Apex Court in case of **Manish Sisodia vs. Directorate of Enforcement 2024 (SC) LawSuit 677**, dictum of Apex Court in **Union of India vs. K.A. Najeeb (2021) 3 SCC 713** & **Satender Kumar Antil vs. Central Bureau of Investigation & Anr. (2022) 10 SCC**

**51** and without expressing any opinion on the merits of the case, let the applicant involved in the aforesaid crime be released on bail on his furnishing personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that:-

(i) The applicant shall not tamper with the evidence or threaten the witnesses.

(ii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in Court.

(iii) The applicant shall remain present before the trial court on each date fixed, either personally or as directed by the court concerned.

(iv) The applicant shall remain present in person before the Trial Court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement of accused personally to explain circumstances appearing in the evidence against him.

(v) In case the applicant misuses the liberty of bail during trial and in order to secure his presence, the trial court shall initiate proceedings against him strictly, in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

9. Identity and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

**March 19, 2026**

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**(Santosh Rai,J.)**